



2026:AHC-LKO:13895-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 1887 of 2020

Raj Kumar

.....Petitioner(s)

Versus

State Of U.P.Through Prin.Secy.Deptt.Of Revenue
Lko.And Ors.

.....Respondent(s)

Counsel for Petitioner(s)	:	Sushil Kumar Singh, Adarsh Srivastava
Counsel for Respondent(s)	:	C.S.C., J.B.S.Rathour

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE MANISH KUMAR, J.**

None appears for the petitioner to press the present Public Interest Litigation.

There are counter affidavits of the District Magistrate, Sultanpur on record wherein it is stated that two enquiries got conducted and thereafter a decision had been taken to get further enquiry conducted.

The Additional Chief Standing Counsel is not aware as to whether the enquiry has been completed.

Be that as it may, if there is any cause, the petitioner may approach the District Magistrate, Sultanpur, who shall take appropriate action in the light of the affidavit filed by him/on his behalf, unless the enquiry has already been completed, and appropriate decision/action has been taken.

In view of above, the present Public Interest Litigation stands disposed of.

February 20, 2026
Nitesh

(Manish Kumar,J.) (Rajan Roy,J.)